NATIONAL COMPANY LAW TRIBUNAL PRINCIPAL BENCH **NEW DELHI**

CORAM:

C.P NO. 74(ND)/2013 CA NO.

PRESENT: CHIEF JUSTICE M. M. KUMAR Hon'ble President

> SH. S. K. MOHAPATRA Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.10.2016

NAME OF THE COMPANY:

Mr. Vijay Kumar Agarwal

Vs.

M/s. Aggarwal Marbles and Industries Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act 2013.

REPRESENTATION DESIGNATION

SIGNATURE

NINEK WALIF

ADVOCATE

& FLILIAS

Order

Despite various opportunities granted, learned counsel for the petitioner has not been appearing and consistently seeking adjournments. In that regard, a reference is invited to orders dated 23.2.2015, 25.2.2016 & 25.4.2016. While adjourning the case, we made it clear that if on the next date of hearing, the counsel for the petitioner remains absent, then the petition shall be considered in his absence and appropriate orders shall be passed.

List for final disposal on 23.11.2016, high up on the list.

(CHIEF JUSTICE M.M. KUMAR)

PRESIDENT

(S.K. MOHAPATRA)

MEMBER (T)

19.10.2016 (P.K.Sud)